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C.A.No. 5618 OF 2000
ITEM NO. 1-A (For Judgment)
COURT No.2

SECTION IIIA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CIVIL APPEAL NO. 5618/2000

M.P. AIT Permit Owners Assn. & Anr.

Appellant(s)

Versus

State of Madhya Pradesh

Respondent(s)

With C.A. No. 5172/2001

[HEARD BY HON'BLE S. RAJENDRA BABU AND G.P. MATHUR, JJ]

DATE : 28/11/2003 This/These matter/matters was/were called
on for pronouncement of judgment today.

CORAM :

HON'BLE MR. JUSTICE S. RAJENDRA BABU

HON'BLE MR. JUSTICE G.P. MATHUR

For Appellant(s) Mrs. Rani Chhabra, Adv.

Mr. Krishnamurthi Swami, Adv.

For Respondent(s) Mr. Prashant Kumar, Adv.

Mr. B.S. Banthia, Adv.

Hon'ble Mr. Justice S Rajendra Babu pronounced the judgment of the Court.
The appeals are allowed quashing Section 16(6) and the consequential provisions of Sections 16
(7), 16(8), 20-A and 20-B of the Act and the order of the High Court stands set aside.

[Charanjeet Kaur]
Court Master

[Om Prakash]
Court Master

[Signed reportable judgment is placed on the file]